

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
RAJYA SABHA
UNSTARRED QUESTION NO- 2369
ANSWERED ON- 09/08/2021

DEVELOPMENT OF PORTS UNDER PPP

2369. SHRI SAMIR ORAON:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether Government proposes to develop the ports under Public Private Partnership (PPP), if so, the details thereof; and
- (b) the details of ports on which work has been started under this plan so far?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) & (b) The powers for establishment of new Major Ports and administrative control of Major Ports are vested with the Central Government. Establishment & administrative control of Non Major Ports are within the purview of respective State Governments. As per the provisions of the Major Port Authorities, Act, 2021, the Boards of the respective Major Ports are authorized to make rules or regulations to develop and provide infrastructure facilities and such other infrastructure in the interest of the Major Port. Major Ports are developing some berths, terminals, oil jetties, etc. on Public Private Partnership (PPP) mode to enhance the operational efficiency. Such projects are awarded through bidding process and the concerned Major Ports enter into Concession Agreement with the successful bidder for a specific period.
